

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 237 OF 2016 &  
IA NOS. 512 AND 513 OF 2016**

**Dated: 16<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Reliance Infrastructure Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Malvika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

**ORDER**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 31.05.2017 after serving copy on the other side.

List the matter on **31.07.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*